

THE HON'BLE CHIEF JUSTICE
and
SENTHILKUMAR RAMAMOORTHY, J.

(Made by the Hon'ble Chief Justice)

Issue notice to the respondents.

2. Learned Advocate-General appears for the State. A copy of the petition be immediately reached to the office of learned Additional Solicitor-General.

3. The petitioner claims that in view of the Supreme Court order passed on August 22, 2017 and the observation therein to the effect that "the State of Tamil Nadu shall not make any kind of distinction or or discrimination between the examinations conducted by various Boards; and admissions shall be effected as per the result of the NEET examination", there can be little room for the State to set up any Committee for the purpose of ascertaining whether the NEET based admission process has prejudicially affected socially backward students. The petitioner suggests that the setting up of the Committee is an exercise in futility since any recommendation that such

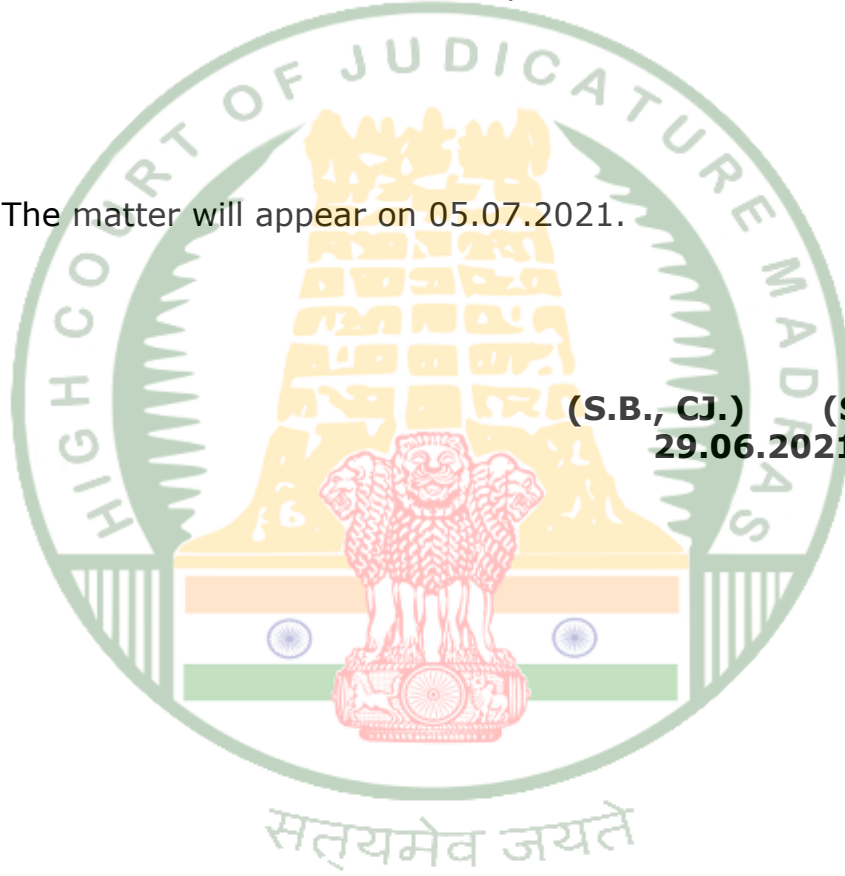
Committee may make cannot be implemented in the light of the view taken by the Supreme Court on NEET.

4. The State should file its counter-affidavit before the matter appears a week hence. It will also be open to the Union to indicate its stand.

5. The matter will appear on 05.07.2021.

(S.B., CJ.) (S.K.R., J.)
29.06.2021

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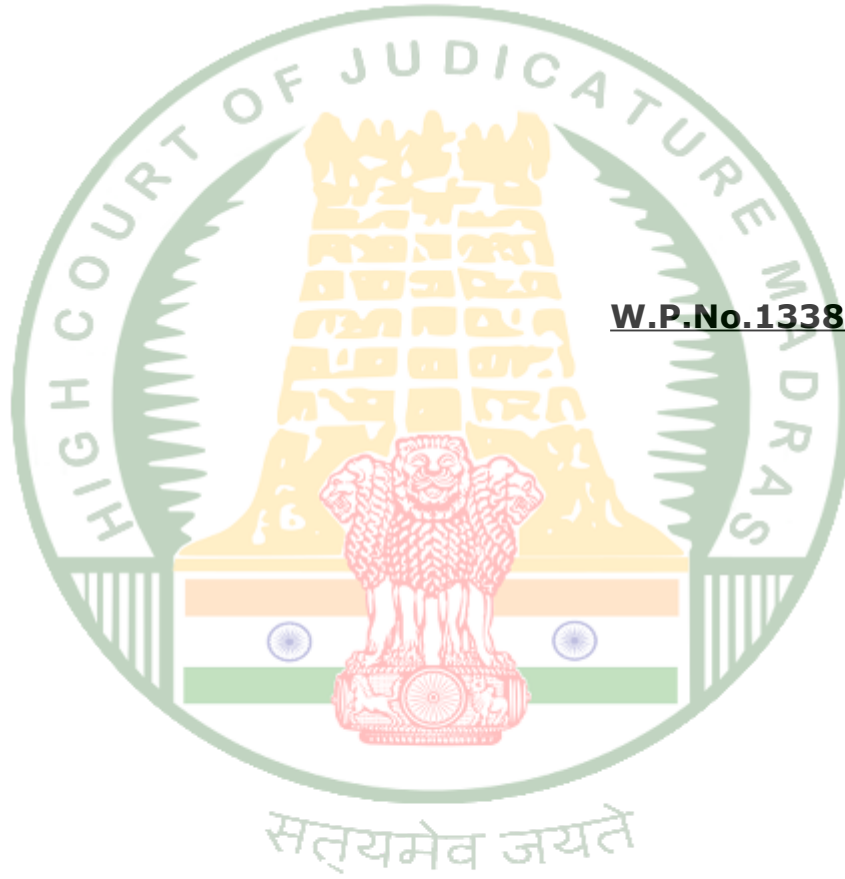
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